

ITEM NO.5

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A. NOs. 180716 and 180718 of 2022 (app. for bail) in AR-1198/2021 are to be listed)

WITH

Cr1.A. No. 1198/2021 (II)

(FOR

FOR GRANT OF BAIL ON IA 180716/2022

FOR EXEMPTION FROM FILING O.T. ON IA 180718/2022)

Date : 15-02-2023 This appeal was called on for hearing today.

For Appellant(s) Mr. Abhishek Atrey, AOR

For Respondent(s)

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

The sole respondent is the State of Uttar Pradesh.

Two weeks time, as a last chance, is granted to the learned counsel for the petitioner to serve copy of Petition on the learned standing counsel appearing for the respondent and file proof thereof.

Mr. Sanjeev Malhotra, Ld. Counsel has appeared for the Caveator, who is not made a respondent. Hence, necessary application for impleadment may be filed, if so advised.

List again on 10.4.2023.

PAVANESH D.
Registrar

MG